

**SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process)
Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF INCLOV TECHNOLOGIES PRIVATE
LIMITED**

1.	NAME OF CORPORATE PERSON	Inclov Technologies Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	01.03.2016
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Mumbai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74120MH2016PTC273662
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	B 2, New Anant Bhuvan Floor 5, 257/65 NarshiNatha Street, Bhat Bazar, Masjid Bunder, Mumbai – 400009.
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	28.02.2021
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Anish Gupta Insolvency Professional 413 Autumn Grove, Near Lokhandwala Foundation School, Lokhandwala Township, Kandivali East, Mumbai – 400 101. Contact : + 91(22) 29659720 Email : anish@csanishgupta.com Reg: No. IBBI/IPA-002/IP-N00285/2017-18/10843
8.	LAST DATE FOR SUBMISSION OF CLAIMS	30.03.2021

Notice is hereby given that Inclov Technologies Private Limited has commenced voluntary liquidation on 28.02.2021.

The stakeholders of Inclov Technologies Private Limited are hereby called upon to submit a proof of their claims, on or before 30.03.2021 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai
Date : 04/03/2021



Anish Gupta
Insolvency Resolution Professional
Reg: No. IBBI/IPA-002/IP-N00285/2017-18/10843

Chief Manager & Authorised Officer of Bank of Baroda

